GOVERNMENT OF INDIA MINISTRY OF CULTUE LOK SABHA STARRED QUESTION NO.35 TO BE ANSWERED ON 18.12.2017

ENCROACHMENT OF HISTORICAL SITES/MONUMENTS

*35. SHRIMATI MEENAKASHI LEKHI:

SHRI RAM MOHAN NAIDU KINJARAPU:

Will the Minister of CULTURE be pleased to state:

- (a) the number of historical sites/monuments protected by the Archaeological Survey of India in the country, including in Delhi region and Andhra Pradesh:
- (b) the number of such sites/monuments encroached upon;
- (c) whether the Government is planning to adopt strict measures to prevent encroachment of these sites/ monuments; and
- (d) if so, the details thereof along with action taken by the Government to address the issue?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CULTURE AND MINISTER OF STATE FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(DR. MAHESH SHARMA)

(a)to(d) A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO.35 FOR 18.12.2017

- (a) There are 3686 historical sites/monuments protected by the Archaeological Survey of India in the country including 174 monuments in Delhi and 129 in Andhra Pradesh. The State-wise historical sites/monuments protected by the Archaeological Survey of India in the country is an Annexure-I.
- (b) The State-wise list of protected historical sites /monuments which are encroachment upon is at Annexure-II.
- (c)& The encroachments in the protected monuments and protected areas are removed as per the provisions contained in the Ancient Monuments and (d) Archaeological Sites and Remains Act, 1958 and Rules, 1959 framed thereunder. Superintending Archaeologists are also authorised to issue show cause notices under the provisions of the Act followed by a direction to the District Collector/Magistrate by Central Government to remove such encroachment under section 19 (2) of the Act and Rule 38 (2). In order to contain the encroachments and removing them, the Superintending Archaeologist in charge of the Circles have been vested with the powers of an Estate Officer to issue eviction notices/orders to the encroachers under Public Premises (Eviction of Unauthorised Occupants) Act, 1971. addition to the regular watch and ward staff, private security personnel, State police guards and CISF have also been deployed for the safety and security of selected monuments.

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA STARRED QUESTION NO.35 FOR 18.12.2017

NUMBER OF CENTRALLY PROTECTED MONUMENTS/SITES UNDER THE JURISDICTION OF ARCHAEOLOGICAL SURVEY OF INDIA IN THE COUNTRY

SI.	Name of State	Nos. of
No.		Monuments
1.	Andhra Pradesh	129
2.	Arunachal Pradesh	03
3.	Assam	55
4.	Bihar	70
5.	Chhattisgarh	47
6.	Daman & Diu (U. T.)	12
7.	Goa	21
8.	Gujarat	203
9.	Haryana	91
10.	Himachal Pradesh	40
11.	Jammu & Kashmir	69
12.	Jharkhand	13
13.	Karnataka	506
14.	Kerala	28
15.	Madhya Pradesh	292
16.	Maharashtra	285
17.	Manipur	01
18.	Meghalaya	08
19.	Mizoram	01
20.	Nagaland	04
21.	N.C.T. Delhi	174
22.	Odisha	79
23.	Puducherry (U.T.)	07
24.	Punjab	33
25.	Rajasthan	162
26.	Sikkim	03
27.	Telangana	08
28.	Tamil Nadu	413
29.	Tripura	08
30.	Uttar Pradesh	743
31.	Uttarakhand	42
32.	West Bengal	136
	TOTAL	3686

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF LOK SABHA STARRED QUESTION NO.35 FOR 18.12.2017

NUMBER OF CENTRALLY PROTECTED MONUMENTS/SITES (STATE/UTWISE) WHICH ARE ENCROACHED UPON

SI. No.	Name of State / UT	Number of Centrally protected monuments/sites under encroachments
1.	Assam	6
2.	Bihar	6
3.	Chhattisgarh	7
4.	Delhi	11
5.	Himachal Pradesh	3
6.	Haryana	7
7.	Karnataka	48
8.	Madhya Pradesh	2
9.	Maharashtra	46
10.	Odisha	6
11.	Punjab	7
12.	Tamil Nadu	74
13.	Rajasthan	22
14.	Uttar Pradesh	75
15.	West Bengal	1